

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.613 of 2003

(1)

New Delhi, this the 8th day of April 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

Shri Ummed Singh
Assistant, 1/4649/122-C,
New Modern Shahdara
Mandoli Road, Shahdara
Delhi-110032.Applicant
(By Advocate : Shri Bhaskar Mishra for
Shri Raman Kapoor)

Versus

1. Union of India
Through Its Secretary
Ministry of External Affairs,
South Block,
New Delhi.
2. Union Public Service Commission
Through its Chairman
Dholpur House,
Shahjahan Road,
New Delhi.Respondents

ORDER (ORAL)

BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Records had been produced. Certain facts were pointed out. Keeping these facts in view, learned counsel for applicant, without prejudice to the right of the applicant to take recourse in accordance with law, does not press the OA.

Allowed as prayed for.

The OA is dismissed as withdrawn.

Amal
(S.K. Malhotra)

Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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